

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).21495/2004

(From the judgment and order dated 02/08/2004 in WA No. 1341/2004 of  
The HIGH COURT OF KERALA AT ERNAKULAM)

K.THULASEEDHARAN

Petitioner(s)

VERSUS

THE KERALA STATE OF PUB.SEV.COMMN.TRI&OR

Respondent

(s)

(With office report) (FOR FINAL DISPOSAL)

WITH

SLP(C) NO. 261 of 2005

(With office report) (FOR FINAL DISPOSAL)

SLP(C) NO. 25067 of 2004

(With office report) (FOR FINAL DISPOSAL)

Date: 11/04/2007 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE C.K. THAKKER

HON'BLE MR. JUSTICE P.K. BALASUBRAMANYAN

For Petitioner(s)

Mr. C.S. Rajan, Sr. Adv.

In SLPs. 21495/2004,261/2005

Mr.A. Raghunath,Adv.

In SLP 25067/2004

Mr. C.K. Sasi, Adv.

For Respondent(s)

Mr. Vipin Nair, Adv.

Kerala Public Service

Mr. P.B. Suresh, Adv.

Commission in all SLPs. for M/S. Temple Law Firm,Adv.

Nos.2 &3(State of Kerala) Mr. G Prakash, Adv.

In SLPs.21495/2004 & 261/2005 Ms. Beena Prakash, Adv.

No. 1 In SLP 25067/2004 Mr. M.T. George,Av.

Kerala State Electricity Board

UPON hearing counsel the Court made the following

O R D E R

Mr. C.S. Rajan, learned senior counsel commenced his submissions at 11.35 a.m. and concluded at 12.20 p.m. Then, Mr. C.K.Sasi, learned counsel commenced his submissions and concluded at 12.30 p.m. Thereafter, Mr. Vipin Nair, learned counsel made submissions from 12.30 p.m. to 12.45 p.m. Mr. G. Prakash, learned counsel made his submissions for five minutes. Then, Mr. C.S. Rajan, learned counsel replied for some time. Mr. M.T. George, made submissions for five minutes.

Hearing concluded. Judgment reserved.

[ Charanjeet Kaur ]

Court Master

[ Vinod Kulvi ]

Court Master